

O.A. No. 127 of 2010

Prafulla Ch. Mishra Applicant
Vs
Union of India & Ors. Respondents

Order dated: 08.12.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Sri U.B.Mohapatra, Ld. Sr. Standing Counsel
for the Union of India and Sri G.C.Nayak, Ld. Govt.
Advocate for the State of Orissa are present.

2. This O.A. was filed with a prayer to direct Respondent No.1 to dispose of memorial at Annexure-A/4 at the earliest. The applicant as an interim relief has prayed to direct Respondent No.2 not to take any view or act upon on the adverse remarks (for the period 2001-2002, part) till disposal of the O.A.

3. Notice was issued to the Respondents on 23.03.2010.

4. Today when the matter came up, by producing a copy of letter of Govt. of Orissa, Sri K.C.Kanungo, Ld. Counsel for the applicant submitted that memorial against adverse remarks for the period 01.4.2001 to



9.01.2002 has been disposed of and the adverse remarks have been expunged. The applicant has also been informed about the same.

5. In view of the above, nothing further remains to be adjudicated by this Tribunal. Accordingly, the O.A. is disposed of as infructuous.

Allied
MEMBER (Judl.)

Champ
MEMBER (Admn.)

RK